

**PART III**  
**GOVERNMENT OF PUNJAB**  
EXCISE AND TAXATION COMMISSIONER'S OFFICE, PUNJAB, PATIALA  
**NOTIFICATION**  
The 19th May, 2016

**No. G.S.R.39/P.A.1/1914/S.59/ Amd.(128)/2016.**- In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914) read with the Government of Punjab, Department of Excise and Taxation, Notification No.S.O. 24 /PA.1/1914/S.9/2016, dated the 17th March, 2016, and all other powers enabling me in this behalf, I, Rajat Agarwal, I.A.S., Excise Commissioner, Punjab, exercising the powers of the Financial Commissioner, make the following rules further to amend the Punjab Liquor License Rules, 1956, namely: -

**RULES**

1. (1) These rules may be called the Punjab Liquor License (Second Amendment) Rules, 2016.  
(2) They shall be deemed to have come into force on and with effect from the 1st day of April, 2016.
2. In the Punjab Liquor License Rules, 1956, (hereinafter referred to as the said rules), in rule 36, in sub-rule (38), in clause (a), below the table, for the words "fixed quota of PML at the end of any quarter then permits for any type of country liquor for the next quarter shall not be issued to him" the words " quota of PML , IMFL and Beer at the end of any quarter then permits for any type of country liquor, Indian Made Foreign Liquor and Beer for the next quarter shall not be issued to him."
3. In the said rules, in rule 36-A, for sub-rule (4), the following sub-rule shall be substituted, namely:-  
"(4) The minimum and maximum retail sale price of Beer shall be as under:-

Serial No.	Ex Brewery Price (EBP) Range per case	Minimum Retail Sale Price of bottle (In Rupees)	Maximum Retail Sale Price of bottle (In Rupees)
1	Brands having EBP of less than Rs. 300 per case (Light Beer)	80	100
2	Brands having EBP of less than Rs. 300 per case(Strong Beer)	100	120

- Note:**
1. The retail sale price band of brands other than those specified above shall be fixed by the Excise Commissioner, Punjab at the time of Label registration.
  2. Minimum and maximum retail sale price of Can beer, shall be fixed at the time of registration of brands by the Excise Commissioner, Punjab.
  3. In case a licensee is found guilty of selling the liquor in contravention of the prices fixed as mentioned in sub-rules (2), (3) and (4) above, he shall be liable for the following action, namely:-

For 1st offence  
For 2nd offence  
For 3rd or subsequent  
offences

Penalty of Rs. Three lac;  
Penalty of Rs. Ten lac; and  
Suspension of the license of  
licensing unit or group or zone  
for one week."

4. In the said rules, in rule 37,-

- (a) for condition (9-B), the following condition shall be substituted, namely:-

"(9-B) The minimum distance of the vends from educational institutions or religious shrines shall be 50 meters in urban areas and 100 meters in rural areas. This distance shall be maintained/ measured from the main gate of the educational institution or religious shrine:

Provided that the educational institution should be recognized. Further if any new recognized educational institution or religious shrine comes up during the financial year, then, this condition, in respect to such institution/ shrine, shall be considered in the next financial year."

- (b) The existing condition (9-C), shall be omitted.

**RAJAT AGARWAL,**  
Excise Commissioner, Punjab.